



2026:AHC:32651

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2007 of 2026

Ramakant

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shashank Kumar, Tej Prakash Yadav
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. List of fresh cases has been revised, nobody is present on behalf of the petitioner though learned Standing Counsel and Sri Sudhir Bharti, learned counsel for the respondent No.3/Gaon Sabha are present.
2. The only prayer made in the present petition is to direct the respondent No.2/Assistant Collector/Tehsildar, Tehsil Basgaon District Gorakhpur to decide the Case No.1844 of 2025 (Gram Sabha Vs. Ram Prakash) under Section 67 of U.P. Revenue Code, 2006.
3. From perusal of the record, it is clear that the proceedings were initiated under Section 67 of U.P. Revenue Code, 2006 against Ram Prakash while the present petition has been filed by Ramakant. Nothing has been stated in the entire petition that what is the locus of the petitioner to file present petition.
4. In this view of the matter, the Court is of the opinion that the petition is liable to be dismissed.
5. Since nobody is present on behalf of the petitioner even in the revised list, the present petition is dismissed in default.

(Prakash Padia, J.)

February 13, 2026
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